

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application no. 1618

FIR No.342/2020

PS : Mundka

State Vs. Sunil

U/s. 308/34 IPC

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

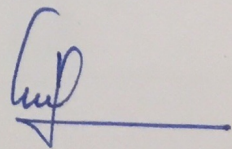
This is an application U/s. 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Sunil Kumar on the medical ground i.e. pregnancy of applicant's wife Savita.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Praveen Vashistha, Ld. Counsel for applicant/accused.

Medical report verified by IO. IO filed detailed reply. Copy supplied.

It is argued by Ld. Counsel for applicant/accused that wife of applicant/accused is having more than 5 months pregnancy and undergone treatment from Satyawati Medical Centre. Medical record is attached with the application. It is further submitted by Ld. Counsel for applicant/accused that wife of applicant/accused is suffering from certain medical complexities and doctor has advised her complete bed rest. It is further submitted that uncle of

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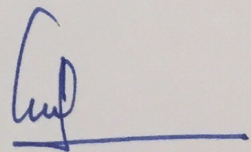
accused namely Naseem and father of accused namely Rajesh are also accused in this case and are in judicial custody since more than one month. Applicant/accused is also in judicial custody since more than one month. It is further submitted that there is no male member is in the family to look after the pregnant wife of applicant/accused. In these circumstances it is prayed that two months interim bail may be granted to the applicant/accused to look after the pregnant wife.

Per contra, at the strength of reply of bail application, Ld. State Counsel opposed the present bail application on the ground of gravity of offence and also submitted that in case applicant/accused is admitted on bail, there is possibility that he will influence the witnesses of prosecution. Hence, this bail application may be dismissed.

As per report and medical record wife of applicant is having more than 5 months pregnancy and as per the prescription slip she is advised complete bed rest for 20 days and medical record is verified, which is correct.

In view of the facts and circumstances of the case and the fact that as per report of IO, wife of applicant/accused is having more than 5 months pregnancy and there is no male member in the family to look after her as she is advised complete bed rest. Hence, the applicant/accused is admitted on interim bail for the period of 45 days subject to furnishing personal bond in sum of Rs. 30,000/- with one surety of like amount for the satisfaction of concerned MM/Duty MM of the concerned district. It is further directed that applicant

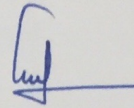
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during the interim bail will not influence or contact in any manner either personally or through others directly or indirectly any of the prosecution witness. Hence, order accordingly. Application is disposed off in above terms.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

11.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application no. 1589

FIR No.342/2020

PS : Mundka

State Vs. Naseem

U/s. 308/34 IPC

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Naseem.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Praveen Vashistha, Ld. Counsel for applicant/accused.

Part arguments heard.

At this stage, Ld. Counsel for applicant/accused seeks to withdraw the present bail application.

At the request of Ld. Counsel for applicant/accused, the present bail application is dismissed and withdrawn.

(POORAN CHAND)

ASJ-02/West/Delhi

11.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.540/19

PS : Hari Nagar

State Vs. Usha Negi and others

U/s. 406/498A/34 IPC

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

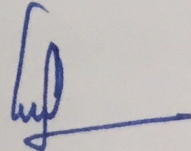
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused persons/applicants namely Usha Negi, Sanjay Kumar, Karan Negi, Babita and Ranu Makol.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Complainant with Ld. Counsel Sh. Naresh Kumar.
Sh. Vijay Mehta, Ld. Counsel for applicants/accused persons
through Video Conferencing.
SI/IO Jaggu Ram in person.

Part arguments heard. It is pointed out that in this case Mediation has been failed but Ld. Counsel for both parties requested the court to provide some time and they will persuade their own parties to some settlement, if it can be reached.

Since adjournment is sought at joint request, put up for hearing the present bail application on 29.08.2020.

Interim order to continue till next date.


(POORAN CHAND)
ASJ-02/West/Delhi
11.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.38/20

PS : Anand Parbat

State Vs. Chhote Lal

U/s. 341/354/354(B)/509/34 IPC/Sec 10 POCSO Act

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

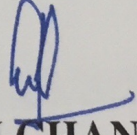
Proceedings of this matter has been conducted through Video Conferencing.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Chhote Lal.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Nityanand Singh, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks to withdraw the present bail application.

At the request of Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.


(POORAN CHAND)
ASJ-02/West/Delhi
11.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.768/2020

PS : Ranhola

State Vs. Santosh

U/s. 33 Delhi Excise Act

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

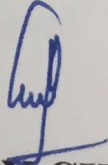
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. S.P. Sharma, Ld. Counsel for applicant/accused.

IO filed reply. Copy supplied.

At this stage, Ld. Counsel for applicant/accused seeks adjournment on the ground that he is not available to address arguments due to some other engagements. Heard. Allowed.

Put up for hearing on bail application on 17.08.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
11.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.715/2020

PS : Ranhola

State Vs. Pramod Singh Tomar

U/s. 498A & 4 Muslim Women Protection Act

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Pramod Singh Tomar.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Rishi Pal, Ld. Counsel for applicant/accused.

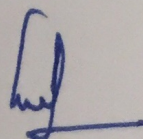
IO filed reply through E-mail. Copy already supplied to other parties.

Part arguments heard.

During the course of arguments it is submitted by Ld. Counsel for applicant/accused that applicant/accused is COVID patient and test report dated 03.07.2020 is annexed herewith. Report perused. As per report applicant/accused is detected Corona Positive.

At this stage, Ld. State Counsel submits that for disposing of bail application presence of complainant is required.

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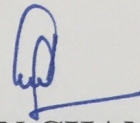


In view of the facts and circumstances and the facts that applicant/accused is COVID patient and advised self quarantine at his residence till 16.08.2020, let complainant be called for next date.

Put up for hearing of this bail application on 20.08.2020.

IO is directed not to take any coercive steps against the accused till next date of hearing.

Copy of order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

11.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.350/2020

PS : Kirti Nagar

State Vs. Govind Jha @ Ajay Jha

U/s. 279/337 IPC & 186/353/332/307 IPC

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Sanjeev @ Neeraj.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. R.K. Jha, Ld. Counsel for applicant/accused.

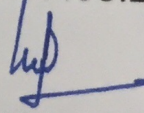
IO filed reply. Copy supplied.

Part arguments heard.

At this stage, Ld. State Counsel submits that let IO be called alongwith paper book to apprise the court with the statement of HC Parmal u/s. 161 Cr.PC as Ld. Counsel for applicant/accused submits that there is lot of contradictions in FIR and alleged statement which is relied in the reply by IO.

Let IO be called for next date.

Put up for hearing of bail application on 19.08.2020.


(POORAN CHAND)

ASJ-02/West/Delhi

11.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.600/2020

PS : Ranhola

State Vs. Rahul Kumar

U/s. 308 IPC

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Rahul Kumar

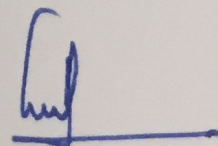
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Shiv Sahay, Ld. Counsel for applicant/accused.
IO/ASI Sunil Dutt in person.

IO filed reply to the bail application. Copy supplied.

It is argued on behalf of applicant/accused that there is no criminal record against the accused, who is in judicial custody since 25.05.2020. It is further argued that victim was admitted in hospital only for a single day and after medication got discharged. No serious injury is caused. Hence, applicant/accused may be granted bail.

Per contra, at the strength of reply of IO, bail application is opposed by Ld. State Counsel stating that doctor has opined the nature of injury as 'grievous' and offence u/s. 308 IPC is serious offence. If applicant/accused is

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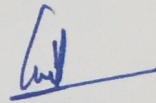


granted bail, there are chances that he will influence the witnesses of prosecution. Hence, it is requested that in view of the gravity of offence, the present bail application may be dismissed.

In view of the facts and circumstances of the case and the fact of seriousness of offence, this court is not inclined to grant bail to the accused. Hence, bail application is dismissed.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

11.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.238/19

PS : Nihal Vihar

State Vs. Rahul @ Monu @ Praveen

U/s. 457/380/411/34 IPC

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant.

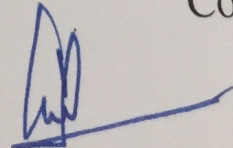
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. M.B. Harikant, Ld. Counsel for applicant/accused.
IO/HC Ramesh in person.

IO filed reply alongwith previous involvement report. Copy supplied.

I have heard arguments from both sides.

It is argued on behalf of applicant/accused that accused is in judicial custody since 06.04.2019 and a young boy having old age widowed mother, who is suffering from multiple old age ailments and also need help of the adult member to look after her. It is further submitted that the accused is innocent and have been falsely implicated in the present case.

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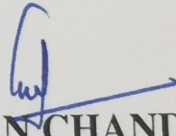


Per contra, at the strength of reply filed by IO as well as previous involvement report, the present bail application is opposed by Ld. State Counsel. It is submitted by Ld. State Counsel that the accused is involved in more than 54 cases and is a habitual offender and if enlarged on bail, he will commit the same offence, which is threat to the civilized society, hence, it is prayed that in view of the previous involvement and conduct of the accused as he is habitual offender, present bail application may be dismissed.

In view of the facts and circumstances of the case and the fact that the accused is involved in more than 54 cases, this court finds no reason to grant the bail. Hence, bail application is dismissed.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.


(POORAN CHAND)
ASJ-02/West/Delhi
11.08.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

FIR No. 90/17

PS : Punjabi Bagh

State Vs. Nasimuddin @ Naseem@ Khali

U/s 186/353/307/34 IPC & 25 & 27 Arms Act

11.08.2020

Through Video Conferencing

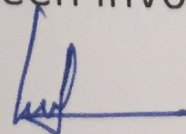
This is the second application u/s 439 Cr.P.C. for grant of interim bail for two months moved on behalf of accused/applicant Nasimuddin @Naseem@ Khali.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Farahim Khan, Ld Counsel for the
applicant/accused through V.C.

I have heard arguments on bail from both the sides.

By way of present application, applicant is seeking interim bail of two months on the ground that there is no male member in the family to look after his minor children. It is submitted that due to Covid pandemic situation, his family is facing hardship and due to financial hardship, school fee of the children could not be paid and their education has been dropped.

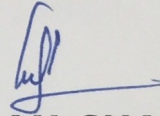
Per contra, Ld. State Counsel submits that his last bail application was dismissed on 10.07.2020. As per the report filed by the IO earlier, applicant has been involved in



17 other criminal cases. It is also argued that the conduct report from jail is also not satisfactory and as such, in case the applicant is released on interim bail, there is every possibility that he may again indulge in such criminal activities. Therefore, it is prayed that he may not be granted interim bail.

I have considered rival submissions.

Considering the facts and circumstances of the case, his involvement in other criminal cases and his conduct report from jail, no ground is made out for grant of interim bail. Application is accordingly dismissed.



(POORAN CHAND)
ASJ-02/West/Delhi
11.08.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 787/20
PS : Nihal Vihar
State Vs. Shahrukh
U/s 376/506 IPC**

11.08.2020

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

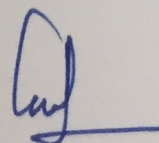
This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Shahrukh.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
Sh. M.P. Sinha, Ld Counsel for the
applicant/accused.
Complainant with Ld. Counsel Ms. Anandita Das.
IO WSI Sangeeta.

All are connected through video conferencing.

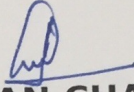
It is submitted by the counsel for complainant that she has not been provided with copy of statement u/s 164 Cr.P.C, reply of the IO to the bail application as well as other documents.

Reply to the application not filed. Let reply be



filed on or before 17.08.2020.

IO is directed to supply the requisite documents to the complainant. Copy of reply to the bail application be also supplied to Ld. Counsel for applicant/accused.



(POORAN CHAND)
ASJ-02/West/Delhi
11.08.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 24/2020
PS : Patel Nagar
State Vs. Krishan Kumar
U/s 406/448 IPC**

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Krishan Kumar.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
Sh. P.K. Garg and Sh. R.K. Jha, Ld Counsels for the applicant/accused.

Reply to the application not filed.

Let notice be issued to the IO for filing reply for 20.08.2020. Till then, IO/SHO concerned is directed not to arrest the applicant.

Copy of this order be given dasti.


**(POORAN CHAND)
ASJ-02/West/Delhi
11.08.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 357/2020
PS : Patel Nagar
State Vs. Krishan Kumar
U/s 406/506 IPC**

11.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

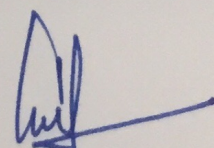
This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Krishan Kumar.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
Sh. P.K. Garg and Sh. R.K. Jha, Ld Counsels for the applicant/accused.

Reply to the application filed. Copy supplied.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is an innocent and a law abiding citizen. It is further argued that applicant had let out his property bearing No. T-703, Second Floor Baljeet Nagar, Prem Nagar, Delhi to Smt. Leela Devi (complainant herein) for 11 months vide a mutual

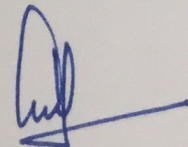


agreement dated 24.09.18 and had taken security amount of Rs. 4,00,000/- and had not taken interest thereon and in lieu of this, the applicant had not taken any rent from the complainant. The said agreement was further extended for another 11 months and applicant had taken additional security amount of Rs. 60,000/-. Thereafter, in the month of May 2020, the complainant asked the applicant for return of security amount and she was ready to vacate the tenanted premises, however, applicant needed some time to arrange the same. It is further submitted that applicant arranged the security amount of Rs. 4,60,000/- and contacted the complainant in July 2020 and demanded maintenance, electricity, water charges but the complainant flatly refused to pay the same and later on shocked to learn that complainant had lodged the present FIR against him. It is also argued that applicant is ready to return the total amount of Rs. 4,60,000/- to the complainant without any condition.

Per contra, Ld. State Counsel has argued that applicant did not return the security amount to the complainant despite repeated requests. It is also argued that applicant did not join the investigation despite service of notice u/s 160 Cr.P.C.

I have considered rival submissions.

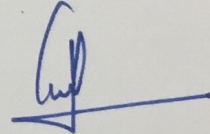
It is the admitted fact that applicant had taken security amount of Rs. 4,60,000/- from the complainant and



now he is ready to return the entire security amount to the complainant.

In these circumstances, SHO PS Patel Nagar is directed to release the applicant in the event of his arrest on furnishing personal bond in the sum of Rs. 40,000/- with one surety in the like amount subject to the condition that applicant shall submit an FDR in the sum of Rs. 4,60,000/- in the name of the complainant and same shall be handed over to the complainant on her giving peaceful physical possession of the tenanted premises to the applicant without any condition and on furnishing of indemnity bond by the complainant. A compliance report to this effect be submitted before the concerned Court/Duty MM.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
11.08.2020